



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

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Ref. No. H.9.0025 /C-6/Gen-708/OA 584/2022/23

Dated 28-2-23

To,

The Registrar General,
Hon'ble National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

Sub: Regarding submission of Response on behalf of respondents No. 3 (UPPCB) in compliance of order dated 21.12.2022 passed by the Hon'ble National Green Tribunal Principle Bench, New Delhi in OA No. 584/2022 Durga Prasad Yadav and Ors V/s State of Uttar Pradesh and Others.

Sir,

Kindly refer to the subject mentioned above. in compliance of order dated 21.12.2022 passed by the Hon'ble National Green Tribunal Principle Bench, New Delhi in OA No. 584/2022 Durga Prasad Yadav and Ors V/s State of Uttar Pradesh and Others., Response on behalf of respondents No. 3 (UPPCB) is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,

Enclosures: As above

Atulesh Yadav
(Atulesh Yadav)

Chief Environment Officer
(Circle-6)

Copy to: Following for information and further necessary action.

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.

Chief Environment Officer
(Circle-6)

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Response on behalf of respondents No. 3 (UPPCB) in compliance of order dated 21.12.2022 passed by the Hon'ble National Green Tribunal Principle Bench, New Delhi in OA No. 584/2022 Durga Prasad Yadav and Ors V/s State of Uttar Pradesh and Others.

That the grievance in the present letter petition sent by Email which is treated and registered as original application is regarding damage to the environment and existence of River Trilodki Ganga (Baha) caused by the construction of Shri Ram International Airport. Honorable National Green Tribunal passed an order on 21.12.2022 in the OA No. 584/2022 Durga Prasad Yadav and Ors V/s State of Uttar Pradesh and Others. The excerpt of aforesaid order is as below :-

“....4. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) Additional Chief Secretary, Civil Aviation Department, Lucknow Government of Uttar Pradesh, (3) UPPCB, (4) the District Magistrate, Ayodhya and (5) the Project Proponent- M/s Amrit Bottlers Pvt. Ltd., Chandpur, Harbans, P.O. Dabhasemar, District- Ayodhya, who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application. Respondent no. 3 has already appeared before this Tribunal through counsel. Notices be issued to respondents No. 1, 2, 4, and 5.

6. Reply/response on behalf of respondents no. 1 to 5 be filed within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.....”

In Compliance of above order, It is submitted that as per the facts mentioned in the Joint Committee report dated 12.12.2022, presently the said industry is complying with environmental norms. As per revenue records, no river by the name of Trilodki Ganga is recorded in district-Ayodhya. The Trilodki Ganga referred by the complainant is recorded as Tillaiya Nalla in some villages and recorded as Soti and Baha in some other villages in revenue records pertaining to Villages Ganja, Hasapur, Chandpur, Haribansh, Poore Hussain Khan of Tahsil-Sadar, District-Ayodhya. As per information received from the Irrigation Department, steps are being taken to ensure that water flow of the area is not

hindered due to extension of the Ayodhya Airport and water flow remains smooth. The estimate for construction of drains has been prepared and forwarded to the Additional Chief Secretary, Civil Aviation, Government of U.P. Lucknow vide letter dated 26.07.2022 issued from the office of the District Magistrate, Ayodhya followed by reminder letter dated 08.09.2022 for approval of the estimate and as soon as estimate is approved, further steps will be taken for the construction of surface water drain so as to ensure smooth water flow of the area which has been affected by the construction of Maryada Purshottam Shri Ram International Airport and this is likely to solve the drainage / waterlogging problem of the area.

The above response is being placed before Hon'ble Tribunal for kind consideration.

H. Kumar
27/2/23

(Chandresh Kumar)
Regional officer
U.P. Pollution Control Board
Ayodhya